

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC.NO.394/SO/2020

DATED: 10.08.2020

NOTIFICATION

Sub: COVID-19 Pandemic – Extension of suspension of regular judicial work in the Subordinate Courts, Tribunals, etc., in the State of Telangana until 05.09.2020 – Hearing of matters ripen for disposal in addition to urgent Civil, Criminal and Family Court matters also to take up any Interlocutory and Final Hearing matters through Video Conferencing – Continuing the present practice of accepting online filing or physical filing of cases –instructions – Issued.

Ref: 1. High Court's Circular in Roc.No.394/SO/2020, dt.16.3.2020
2. High Court's Notification in Roc.No.394/SO/2020, dt.27.3.2020, 25.4.2020,07.5.2020,29.5.2020,06.6.2020,13.06.2020,27.06.2020.
3. High Court's Notification in Roc.No.394/SO/2020, dt.18.7.2020.

In continuation of the Notifications in the reference no. 1 and 2 cited and in partial modification of the Notification dated 18.07.2020 vide reference 3rd cited and upon considering the spike of Corona Cases in the State also looking into the health and safety issues of all stake holders, the suspension of the regular Judicial work in the Subordinate Courts in the State of Telangana, Tribunals, etc. is extended until 05.09.2020 and the following directions are issued to all the Subordinate Courts, Tribunals, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High Court Legal Services Committee and Telangana State Judicial Academy:

1. The Subordinate Courts and Tribunals working under the control of the High Court, Telangana State Legal Services Authority, Mediation and Arbitration Centre, High court Legal Services Committee and Telangana State Judicial Academy shall remain closed for regular work, till 05.09.2020 or until further orders.
2. The cases which are listed up to 05.09.2020 shall be adjourned automatically en-bloc to a working day after one month, which shall be uploaded in the District Court website as well as CIS.
3. All the Unit Heads including Hyderabad and Rangareddy Districts shall continue to accept online filing of cases or physical filing of cases in the Courts in their Unit, by following the Covid – 19 guidelines such as physical distance, use of mask, sanitizers, etc. The cases filed by physical filing mode will be scrutinized duly disinfected after 48 hours in normal course as directed earlier.
4. As directed in the reference 3rd cited, all the Judicial Officers in the State are instructed to take up the hearing of the cases ripen for disposal, in addition to Cheque Petitions, urgent Civil, Criminal matters, Family Court matters such as petition for visiting rights, grant of maintenance, mutual consent divorce under Section 13 (B) of Hindu Marriage Act, and petitions for urgent relief's such as protection, residence and maintenance orders under Domestic Violence Act, through video conferencing during this period. In addition to the above the Unit Heads may in consultation with the Judicial Officers in the Unit decide to take up any other matters either interlocutory or final hearing depending upon the nature and quantum of the work in the Courts, wherever both the parties/Counsel on either side are willing and ready to cooperate for hearing through Video Conferencing.

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5. The Judicial Officers may hear the matters either from the Courts or from their home offices through Video Conferencing wherever it is possible and dispose of all the matters where arguments were heard or reopened after hearing arguments and submit compliance report by 29.08.2020 without fail, any deviation in this regard will be viewed seriously.
6. As directed in the reference 3rd cited, the Unit Heads are at liberty to open the Courts physically wherever possible in their Unit in consultation with the respective Hon'ble Administrative Judges after taking the Members of the Bar Associations, Judicial Officers, Employees, into confidence by following the guidelines in Standard Operating Procedure (SOP) dated 08.06.2020, scrupulously and other instructions issued by the High Court from time to time.
7. All the Unit Heads shall in coordination with the District Administration take necessary steps for disinfection, fogging, sanitization of the courts in their Unit. Also see that reusable masks are provided to the staff, advocates and other stakeholders for maintaining physical distance, use of masks, sanitizers, etc.
8. The Telangana State Judicial Academy shall continue to take up online sessions/classes to the trainee Judicial Officers and online refresher courses to the Judicial Officers through Video Conferencing.
9. All other instructions issued in reference 1st to 3rd cited, shall continue to be in force until further orders.


REGISTRAR GENERAL
10.8/2020

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Registrars, High Court for the State of Telangana.
- 3) All the Tribunals in the State of Telangana.
- 4) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 5) The Director, Mediation and Arbitration Centre, Hyderabad.
- 6) The Secretary, High Court Legal Services Committee, Hyderabad.
- 7) The Director, Telangana State Judicial Academy, Secunderabad.